1	2	3	4
Bangalore International Airport Ltd. (Airport was handed over in 2008)	2008 to 2012	187.40	83.80
Delhi International Airport Ltd.	2006 to 2012	897.35	358.77
Hyderabad International Airport Ltd. (Airport was handed over in 2007)	2007 to 2012	174.71	89.84
Mumbai International Airport Ltd.	2006 to 2012	713.56	187.23
Cochin International Airport Ltd.	2006 to 2012	94.60	12.27
TOTAL:		4185.36	1101.63

Over charging on life saving drugs

*112. SHRI AVINASH RAI KHANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the criteria to declare a medicine as life saving drug;

(b) the names of medicines falling under life saving drugs;

(c) the details of complaints received in connection with over charging by sellers on life saving drugs, State-wise; and

(d) the details of action taken against the guilty persons?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The term "Life saving drugs" is not recognized under the Drugs and Cosmetics Act, 1940 and rules made thereunder. However, the Government has published a National List of Essential Medicines (NLEM), 2011 containing 348 medicines. The primary purpose of NLEM is to promote rational use of medicines considering the three important aspects, *i.e.* cost, safety and efficacy. NLEM is one of the key instruments in balanced healthcare delivery systems of a country which includes accessible, affordable quality medicines at all the primary, secondary and tertiary levels of healthcare.

Application for bank licence by M/s AV Birla Nuvo's group

*113. SHRI SALIM ANSARI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that M/s AV Birla Nuvo's group has applied for a bank licence even though one of the Directors of AV Birla Nuvo is also on the Board of RBI, and if so, the details thereof;

(b) whether presence of Director of AV Birla Nuvo on the RBI Board amounts to "conflict of interest"; and

(c) if so, whether RBI would take legal opinion on the issue and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The Reserve Bank of India (RBI) issued the guidelines for licensing of new banks in the private sector on February 22, 2013. The last date for receipt of application was July 1, 2013. 26 applications have been received by RBI for new bank licences including one from M/s Aditya Birla Nuvo Ltd. Shri Kumar Mangalam Birla, is the Chairman of M/s Aditya Birla Nuvo Ltd. All the applications for new bank licences are under process by RBI.

(b) and (c) Shri Kumar Mangalam Birla, who was a Director on the Board of RBI, has since resigned from the Board of Directors and his resignation has been accepted by the Government of India with effect from July 11, 2013. Hence, the question does not arise.

Permission to foreign doctors for practice in India

†*114. SHRI FAGGAN SINGH KULASTE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that doctors from various countries are seeking permission to practice and treat patients in India, and if so, the details thereof;

(b) the number of foreign doctors practicing in different States of our country as on 31 March, 2013; and

(c) whether it is also a fact that most of such doctors are from China who have sought permission from Medical Council of India for practicing in India, and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The provisions of the Indian Medical Council Act 1956 allow

†Original notice of the question was received in Hindi.